

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 249 of 2003

Allahabad this the 18th day of November, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.

Mohd. Tariq Siddiqui S/o Late Mohd. Aquil Siddiqui,
aged about 60 years, Resident of 171, Shahganj,
Allahabad.

Applicant

By Advocate Shri S.S. Sharma

Versus

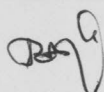
1. Union of India through the General Manager,
Central Organisation, Railway Electrification,
Headquarters Office, Civil Lines, Allahabad..
2. The General Manager, Diesel Locomotive Works,
Indian Railways, Varanasi.
3. The F.A. & C.A.O. (Administration) Headquarters
Office, Central Organisation, Railway Electrification,
Allahabad.

Respondents

By Advocate Shri A.K. Gaur.

ORDER (Oral)

The application seeks issuance of direction to the 2nd respondent namely General Manager, D.L.W., Varanasi to make payment of pension, commutation of pension and gratuity to the applicant. Further prayer is that respondent no.1 namely General Manager/Core, Allahabad may be directed to make payment of balance amount of leave encashment and arrears of salary without



any further delay. The ~~payment~~[✓] ~~of~~[✓] interest at the rate of 12% per annum compounded annually has also been prayed for. An additional prayer is also there for issuance of direction to pay compensation of Rs.1 lac on account of humiliation and demoralisation suffered by the applicant due to non payment of his retiral dues.

2. So far as the relief of compensation is concerned, suffice ~~it~~[✓] to say that the Tribunal has no jurisdiction to entertain an application for payment of compensation on account of humiliation and demoralisation, if any, suffered by retired Govt. servant due to non payment of retiral dues in time.

3. As regards payment of gratuity and other pensionary benefits is concerned, Shri A.K. Gaur, learned counsel for the respondents submits that payment has been made^{as explained} in paragraph-5 of the counter affidavit. It has been stated that all dues including pension gratuity have been paid to the applicant and nothing is outstanding. I have no reason to doubt the averments made in the counter affidavit. In the circumstances, the O.A. fails and dismissed accordingly. No order as to cost.


Vice Chairman

/M.M./